

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4120
ANSWERED ON:20.04.2000
IRREGULARITIES IN F.C.I. DEPOT
RENU KUMARI SINGH

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Vigilance Department of zonal office of Food Corporation of India has alleged irregularities against officers and employees of the FCI Depot situated at Fatehpur district of Uttar Pradesh;
- (b) if so, the action taken against the officers and employees;
- (c) whether the officers and employees of this depot had issued identity cards to unauthorised labourers of city unit of unit number (2) in 1996 ignoring the interests of the Corporation;
- (d) if so, the action taken in the matter; and
- (e) the reasons for which the guilty officers and employees instead of being penalised have been reinstated?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

(SHRI SRIRAM CHAUHAN)

- (a) Yes, Madam.
- (b) Disciplinary proceedings were initiated against the concerned official & finalised by awarding a penalty of stoppage of one increment for the year 2000 without cumulative effect.
- (c) Yes, please.
- (d) & (e) : One Assistant Manager (D) was placed under suspension for issue of identity cards to the unauthorised labourers and chargesheeted under major penalty. Inquiry was initiated against him and the suspension orders were revoked. However, on completion of inquiry, he was penalised by awarding the penalty of stoppage of 3 increments, without cumulative effect.